19.44

13.67

corporation tax.

end of the year.

(In crotes of rupees) 1969-70 1970-71 19.8 69 Net collection of income-tax and 839.64 801.84 678.24 Net income-tax arrears at the 507.91 499.68 435.49

Expenditure on collections.

APPCINTMENT OF THE SIXTH FINANCE COMMISSION

SHRI SITARAM JAIPURIA: 407. SHRI THILLAI VILLALAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under Government's considerat on to appoint the Sixth Finance Commsssion; and
 - (b) if so, the details the eof?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) (a): Yes, Sir

(b) The details regarding composition and terms of reference of the Commissio are under consideration and an announcement will be made as soon as a decision is taken on these matters.

DISCRIMINATION BETWEEN I ECEAS D AND RETIRED ARMED FORCES OFFICERS

- 408. CHAUDHARY A. MOHAMMAD: Will the Minister of DEFENCE be pleased to refer to the reply to to Unstarred Question No. 640 given in the Rejy: Sabha on the 6th August, 1970 and state:
- (a) the reasons for making discrimination between the deceased Armed Forces Officers and Personnel who reured on pension before 1st January 1964, in the matter of granting family pension; and
- (b) whether, in view of the fact that distitute widows of such deceased Armed Forces personnel are experiencing a lot of mental and finacial hardship on the death of of their husbands as (1) their pensions are

s'opped, (2) family pensions are also not available to them and (3) the widows become too old to earn their living, Government propose to grant family pension to the widows of Armed Forces Personnel as admissible in the case of Armed Forces Officers irrespective of the age at which their husbands may die?

16.16

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) In accordance with the normal policy of Government, measures involving progressive financial concessions are not normally given retrospective effect. However, under the Scheme effective from 1.1.1964, (rdinary family pension is made admissible to the widows of officers and personnyl below officer rank. till death or drq a. I fication.

(b) The age restriction is ro' applicable for the grant of ordinary family pen-Special family pusion, which is granted when the death of an individual is either attributable to or aggravated by service factors, is not admissible if the death of the ex-serviceman occurs after 60 years This rule is applicable back to officers and to personnel below office rank, irrespective of whe her they retired before or after 1st January, 1964.

DAILY WAGES OF AFPROVED TOURIST GUIDES

- 409 SHRI N. K. SHEJWALKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state;
- (a) whether there is any proposal under Government's consideration to revise the daily wages of the approved tourist guides with a view to matching their wages with the rising cost of livings?

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- if so, the details thereof; and
- if the answer to part (a) above be in the negative, the reasons therefore?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No such proposal is under consideration. A STATE OF THE STATE OF THE STATE OF

- Does not arise. (h)
- (c) From time to time Government gives due consideration to the rev sion of fees to be charged by guides approved by the Department of Tourism.

TAK N 3 OVER OF ANDHRA SCIENTIFIC **COMPANY**

- 410. SHRI M. V. BHADRAM: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that the Andhra Scientific Company or Machilipatnam has been taken over by the Government of India; and
- (b) If so, when and on what conditions the company was taken over?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFINCE (SHRI VIDYA CHARAN SHUKLA) (a) and (b): Government have decided to take over the Management of tle Andhra Sc entific Company for a period of five years under the Industries (Development & Regulation) Act, 1971. The formal notafication in this behalf is under issue.

AGITATION BY THE EMPLOYEES O. STATE BANK OF INDIA, HYDERABAD

- 411. SHRI M, V. BHADRAM: Will the Minister of FINANCE be pleased to
- (a) whether, there was any hunger strike agitation recently by the employees of the State Bank of India Hyderabad Circle; and
- (b) if so, what were the reasons there-.fore; and how and when the, agitation was called off? ville,

THE MINISTER OF FINANCE (SHRI Y. B CHAVAN): (a) and (b) A cording to the State Bank of India, the Award staff union at the Circle level at Hyderabad, with whom the bank deals on specific issues relating to that circle, not having any all India bearing, split in two groups some months back. One group owes allegiance to the All India. State Bank of India Staff Federation, the recognised Federation in the bank at all India level and the other to the All India Bank Employees? Association. Certain civil court proceedings have been in tiated by each of the groups against the other. It would appear that on 1st February, 1972 a messenger belonging to one group objected to the branch accountant discussing the allotment of messenger duties for the month of February, 1972 with the messenger belonging to the other group. The altercation that followed, it is reported, led to a serious breach of pence in the Vijayawada branch and employees belonging to both the groups indulged in phys'cal violence against each other between 11:30 and 11 A. M. on that day. According to the investigation conducted by the bank, seven employees, 3 belonging to one of the groups and 4 to the other, were involved in the scuffle. All the seven employees were charge sheeted by the bank. To ensure smo h functioning of the branch and facilitate the conduct of domestic enquiry, the bank also decided to transfer three employees-one from one group and two fron the other-who were reported to have been primarily responsible for the trouble. The leader of one of the groups went on fast on 21st February demanding that ch r e shee's and transfer orders issued to employees of his group shoul I be withdrawn/cancelled. A few other employees are also reported to have gone on relay hunger strike in sympathy at a few other branches of the bank in Andhra Pradesh.

Though the fast was called off on 4th March, 1972 it is reported the agitation is still continuing Regional Labour Comnissioner (Central) Hyderabad has initiated concilation proceedings.

EXPANSION OF BAIAJ SCOOTER, PROJECT

412. SHRI KALYAN CHAND: Will the minister of COMPANY AFFAIRS be pleased to state: